

FAUJDARI ADALAT, MADRAS ACT, 1840

ACT NO. I. OF 1840

(Rep., Act 17 of 1862)

[27th January, 1840.]

*Passed by the Hon'ble the President of the Council of India in Council, on the 27<sup>th</sup> January, 1840.*

AN Act for regulating the Procedure on Trials referred to the Court of Foujdaree Udalut at Madras.

**I.** Whereas the dispensing with a Futwa, in cases referred to the Court of Foujdaree Udalut at Madras, will be attended with great convenience; and the Futwa may be dispensed with in that Court, without altering or impairing the authority of the Mahometan Law:-It is, therefore, hereby enacted, that in Trials referred to the said Court of Foujdaree Udalut at Madras, that Court shall not be required to take a Futwa from their Law Officers. Provided always, that nothing in this Act contained shall authorize the said Court to dispense with the Mohometan Law in any case, which, before the passing of this Act, would have been determinable according to that law by the said Court.